

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.85/(MAH)/2012
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.06.2017

NAME OF THE PARTIES: M/s. Jayanand Salgaokar
V/s.
M/s. Sumangal Press Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	Harshwardhan Salgaokar		<i>Jayashri</i>
	Firdosh Pooniwalla	Adv for the Petitioner	
	Jyoti Shah		

Mr. Rahul Chitrakar
Mr. Manveenka Kane
Ms. Chitra Sundar

C/o W.S. Kane &
CO.

ORDER

Advocate for
Respondents.

TCP 85/397-398/NCLT/MUM/MH/2012

1. Learned Representatives of both sides are present.
2. From the side of the Petitioner an additional affidavit dated 09.06.2017 is proposed to be filed. On receiving the proposed additional affidavit, the Respondent is objecting not to entertain since the pleadings have already been completed.
3. Having heard the submission of both the sides and considering the contents of the order of Additional Chief Metropolitan Magistrate, Andheri, Mumbai dated 09-05-2017, issuing process against the alleged accused, it is deemed fit that the same may be placed on record.

MVR

(Contd...2.)

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4. The Respondent, if deemed fit can deal with this additional affidavit by filing an Affidavit-in-Reply to the additional affidavit within four weeks. Let this CP be listed for hearing on **10th August 2017**.

Sd/-

M.K. SHRAWAT
Member (Judicial)

Date : **20.06.2017**